

Date :- 21.4.94 Judgment  
[Per M.S. Deshpande. V.C.]

Heard Mr. H.M. Sudame  
for the applicant and Mr. R.P.  
Danda for the respondents.

The appellate authority  
decided the appeal on 5.5.87  
confirming the penalty of  
removal imposed on the  
applicant. The order was  
challenged by the applicant  
by this O.A. in January 92.  
The remedy was obviously  
barred by limitation u/s. 21  
of the A.T. Act.

In view of this  
O.A. is dismissed as  
barred by time.

21/4/94  
Order/Judgment despatched  
to Applicant/Respondent(s)  
on 16/6/94

M.R. Kolhatkar  
(M.S. Deshpande)  
M(A) V.C.